

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI L.P. SAHU, ACCOUNTANT MEMBER**

ITA No.:- 5733/Del/2015
Assessment Year: 2007-08

Shamli Paper Mills Ltd., Subhash Chowk, Shamli (U.P) PAN AAEC3641L	Vs.	DCIT, Circle-1, Aayakar Bhawan, Meerut Road, Muzaffarnagar.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Surender Pal, Sr. DR
Date of Hearing	29/04/2019
Date of pronouncement	29/04/2019

ORDER

PER AMIT SHUKLA, J.M.

This is an appeal filed by the assessee against the order of Ld. CIT(Appeals) Muzaffarnagar vide order dated 29.07.2015 pertaining to assessment year 2007-08.

2. In this case notice was sent to the assessee for hearing by Regd. AD Post for 29.4.2019 at the address mentioned in Form No. 36 vide

Colmun No. 10 wherein the assessee is required to indicate the address at which notices are to be sent.

3. However, at the time of hearing no one was present on behalf of the assessee despite on earlier occasion date was noted by the AR. The appeal was passed over, but despite the same, in the second round also no one was present.

3. A perusal of the record shows that the date of hearing was intimated to the assessee. Despite the same neither anyone was present nor any request for adjournment was received. From the above it is evident that the assessee is not interested in the prosecution of appeal.

4. Considering the facts and keeping in view the provisions of Order V Rule 19A of the Income-tax Appellate Tribunal Rules, as were considered in the cases of CIT vs. Multiplan (India) Pvt. Ltd., 38 ITD 320 (Del); and Late Tukoji Rao Holkar, 223 ITR 480 (MP), we dismiss this appeal filed by the assessee. The assessee, if so advised, shall be free to move this Tribunal praying for recalling of this order and explaining the reasons for non-compliance etc. and if the Bench is so satisfied about the reasons etc., then this order shall be recalled.

5. In the result appeal of the assessee is dismissed in limine.

This decision was pronounced in the Open Court on 29th April, 2019.

sd/-

**(L.P. SAHU)
ACCOUNTANT MEMBER**

Dated: 29/04/2019

Veena

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

ASSISTANT REGISTRAR
ITAT, New Delhi